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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 505/2017

ANGELIQUE INTERNATIONAL LTD. ..... Plaintiff

Through Mr. R.K. Sanghi and Mr. Mohit

Kumar Bansal and Mr. Jitendra and

Mr. Ishan Sanghi, Advocates

versus

SALMA DAM JOINT VENTURE (SDJV) & ORS ..... Defendants

Through Ms. Prity Sharma and Ms. Nauras

Suhrawardy, Advocates for Defendant nos. 1 and 2

**CORAM:** 

MS. RAJRANI (DHJS), JOINT REGISTRAR (JUDICIAL)

<u>ORDER</u>

% 02.08.2017

IA No. 8744/2017 (application filed by plaintiff u/S 151 CPC for exemption from filing typed copy of the dim annexures, original/certified copy of the annexures and annexures with proper margin)

Exemption is allowed, subject to filing typed copy of the dim annexures, original/certified copy of the annexures with proper margin before the stage of admission/denial of documents.

IA stands disposed off accordingly.

## IA No. 8745/2017 (application filed by plaintiff u/S 5 of The Limitation Act r/w Section 151 CPC)

The present application filed by plaintiff for condonation of delay of 31 days in refiling the suit.





Ld. counsel for defendant nos. 1 and 2 has appeared and submits that she has no objection if the present application is allowed.

In view of above, the present application is allowed and delay of 31 days in refiling the suit is condoned.

IA stands disposed off accordingly.

## **CS(COMM)** 505/2017

Ld. counsel for defendant nos. 1 and 2 has appeared and seeks time to file written statement.

Let written statement be filed within four weeks from today with advance copy to other side.

Summons of the suit be issued to defendant nos. 3 to 5 on filing of PF, Speed Post and approved courier, returnable for 19<sup>th</sup> September, 2017. Summons be also sent to defendant nos. 3 to 5 through e-mail of AR(Original).

Summons be given dasti also.

RAJRANI (DHJS) JOINT REGISTRAR (JUDICIAL)

**AUGUST 02, 2017** savita